

(2)

C. A. T. Bench, JAIPUR

Date of Order

Orders

26.11.93.

Mr. M.L.Pareek- Counsel for applicant.

Heard, the learned counsel for applicant.

Applicant has not even completed 1 year service.

He was party in O.A.NO. 166/93 decided on 6.10.93.

The Tribunal made observations against the extremeous circumstances which prevailed that the authorities in the matter of appointment and in the matter of termination.

The respondents were directed to reinstate Chandra Prakash and they have reinstated Chandra

~~Prakash and now there is no post~~, in that also

Balu Ram Choudhary was the party. This Bench

has directed that it is for the respondents to

pass an order in relation to Balu Ram Choudhary

as they consider it proper and in case of Chandra

Prakash also. When the termination of Chandra

Prakash was set-aside naturally he was reinstated

and he has to be reinstated. So far there is no

post and it is for this reason the notice Annex. A/2 has

been issued by the respondents to the applicant. So

he may get one month salary plus allowance in lieu

of the notice and notices has been given that his

services ~~will~~ be terminated. ~~After~~ ~~terminated thereafter~~

We do not find any force in this C.A. and the same is rejected accordingly.

(P.P.SHRIVASTAVA)

(A.L.MEHTA)

Writ out on
O.A. No. 166/93
and 8671
and 91283

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